

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-50(PB)/2018

IN THE MATTER OF:

State Bank of India **APPLICANT / PETITIONER**
Vs
Asian Colour Coated Ispat Limited **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) **Mr. Abhay Gupta, Advocate**

For the Respondent(s) **Mr. Parikshit Kumar, Mr. Ajay Kumar & Mr.
Sanskar Agarwal, Advocates**

ORDER

On behalf of learned counsel for the applicant a request for adjournment has been made. The request emanates from the order passed by Hon'ble Delhi High Court in W.P. (C) No. 295/2018 & C.M. Nos. 1222-1223/2018 in the case titled as Asian Colour Coated Ispat Limited v. State Bank of India & Ors. It has been pointed out to us that on 15.12.2017 it was orally stated before the Hon'ble High Court that this matter will be got adjourned. Accordingly, we defer the hearing to 23.01.2018.

However, a copy of the complete paper book has been handed over to the learned counsel for the Corporate Debtor.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)